

21.4.95

Hon. Mr. S. Das Gupta, A.M.  
Hon. Mr. T.L. Verma, J.M.

Shri Satish Dwivedi learned counsel for the applicant.

The applicant, in this case, claime to have been engaged as a casual labout on 14.01.76 and he worked upto 12.4.77. The applicant's grivance is that the juniors are working while he has not been reengaged. The application is highly time barred and we see no reason to get <sup>into the</sup> merit ~~of~~ this case.

The application is, therefore, dismissed at admission stage on the ground of limitation.

  
J.M.

  
A.M.